CP No.93/2001 in OA No.86/96

Date: 14.9.2001

Heard Mr. S.F. Kulkarni, Id. Counsel for the applicant and Mr.R.R. Shetty, Ld. Counsel for the Respondents.

From the averments made by the applicant, we are satisfied that prima-facie a case is made out for wilful dis-obedience of the Order dated 18.10.2000 passed in O.A. No.86/96 Haridas Dattu Jadhav Vs. Union of India & Ors. As Respondent No. (a) S.K. Mohanty, General Manager, Ordnance Factory, Ambarnath, Dist. Thane was required to give effect to the order, issue notice to him. No notice needs be issue to S.K. Dagar, Respondent No. (b) at this stage.

The case be listed on 15.10.2001. S.K. Mohanty, General Manager is directed to be personally present on 15.10.2001.

Member (A).

(Birendra Dikshit) Vice Chairman.

He

M.120. 81810) for exampt for personnel appearer, frend a 3/10/01 (orgut armelating) 3.10.2001

Shri S.P.Kulkarni for applicant. Shri R.K. Shetty for respondents.

He has filed MP 818/01.

Heard the learned counsel on both sides. We have also seen Rojnama dated 14.9.2001 with reference to CP 93/01 where General Manager, Ordnance Factory Ambarnath was asked to be personally present? The learned counsel draws our attention to the stay from the High Court and prays that General Manager may be exempted from personal appearance on the next date i.e. 15.10.01. On considering all aspects, we order that MP 818/Ol will be heard on 15.10.2001 along with CCP 93/Ol. The personal appearance of General Manager ordered vide Rojnama dated 14.9.2001 is modified to the extent that the General Manager is exempted from personal appearance on 15 x.o/. List it on 15.10.2001.

B.M.

(B.N.Bahadur) Member(A)

(S.L.Jain) Member(A)

from Region dents on -42/10/2001.